

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH**

**OA/020/160/2021**

HYDERABAD, this the 24<sup>th</sup> day of February, 2021

**Hon'ble Mr. Ashish Kalia, Judl. Member  
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



- 1.S.Neelamma W/o Late S.V. Narsimhulu,  
Ex. Sr. Cook/Kondapalli/South Central Railway/  
Vijayawada, Aged-65 years, Pensioner D.No.1-131,  
Maliepadu Village-Marrispet, Tenali Mandal,  
Guntur – 522202 - AP.
- 2.S.Vijay Kumar @ Krishnamma D/o Late S.V.Narsimhulu,  
Ex. Sr. Cook/Kondapalli/South Central Railway/  
Vijayawada, Aged-43 years, Unemployed, Dependant,  
D.No.1-131, Maliepadu Village-Marrispet, Tenali Mandal,  
Guntur – 522202 - AP.  
(Applicant for Compassionate appointment) ...Applicants

(By Advocate : Mr. B. Rajesh Kumar)

Vs.

- 1.Union of India, Ministry of Railways,  
Represented by its Secretary, Ministry of Railways,  
Railway Board, New Delhi.
- 2.The General Manager, South Central Railway,  
Rail Nilayam, Secunderabad – Telangana State.
- 3.The Divisional Railway Manager,  
South Central Railway, Vijayawada Division-A.P.
- 4.The Sr. Divisional Personnel Officer,  
South Central Railway, Vijayawada  
Division-A.P. ....Respondents

(By Advocate : Mr. V. Vinod Kumar, SC for Railways)

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**ORAL ORDER**  
**(As per Hon'ble Mr.B.V.Sudhakar, Administrative Member)**

**Through Video Conferencing:**

2. The OA is filed aggrieved by rejection of the request for compassionate appointment in favour of the 2<sup>nd</sup> applicant.



3. Brief facts of the case are that the father of the 2<sup>nd</sup> applicant died in harness while working for the respondents organisation. However, as the name of the 2<sup>nd</sup> applicant was declared as S. Krishnamma and date of birth as 21.5.1981 instead of S. Vijaya Kumari and 2.6.1977, applicants had to get the errors rectified by pursuing with the concerned authorities. It took some time. The respondents accepted the application for compassionate appointment on 31.5.2010 and rejected it on 6.2.2018 after a period of 8 years, which has led to the 2<sup>nd</sup> applicant adding age. Consequently, a representation was submitted in regard to compassionate appointment on 5.2.2021 and for disposal of the representation, the OA is filed.

4. The contentions of the applicant are that the Railway Board has delegated powers in regard to relaxation of age for recruitment to the 3<sup>rd</sup> respondent. Several representations were made for grant of compassionate appointment, but of no avail.

5. Heard both the counsel and perused the pleadings on record.

6. The relief sought in the OA is for grant of compassionate appointment, on the death of the father of the 2<sup>nd</sup> applicant, who worked for the respondents and passed away while being in service. There were discrepancies in the name and date of birth of the 2<sup>nd</sup> applicant which had to

be rectified by approaching the concerned authorities and it took some time. Respondents accepted the compassionate appointment application in 2010 and rejected in 2018 after 8 years, about which the applicant is aggrieved. Besides, the corrections in respect of name and date of birth have been got done by approaching the competent authorities. A representation was submitted on 5.2.2021 for grant of compassionate appointment and the innocuous request is to dispose of the representation. In view of the same, respondents are directed to dispose of the representations as per extent rules and in accordance with law in a period of 8 weeks from the date of receipt of this order by issuing a speaking and reasoned order.

With the above direction the OA is disposed of at the admission stage without going into merits. No order as to costs.



**(B.V.SUDHAKAR)**  
**ADMINISTRATIVE MEMBER**

**(ASHISH KALIA)**  
**JUDICIAL MEMBER**

*evr*